

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A.No.522 OF 1999

DATE OF ORDER:7-4-1999.

BETWEEN:

N.Vijaya Bhaskar.

....Applicant

and

The General Manager,  
Security Printing Press,  
Government of India,  
Mint Compound, Saifabad,  
Hyderabad.

....Respondent

COUNSEL FOR THE APPLICANT :: Mr.K.Vasudeva Reddy

COUNSEL FOR THE RESPONDENT :: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A) )

Heard Mr.K.Vasudeva Reddy, learned Counsel  
for the Applicant and Mr.Jacob for Mr.B.Narasimha-  
Sharma, learned Standing Counsel for the Respondents.

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(B)

2. The applicant herein is an aspirant for the post of Vendor <sup>in</sup> under the Catering Unit under the respondent-Organisation. It is stated that a notification has been sent to the Employment Exchange for sponsoring eligible candidates for filling up that post. The notification sent to Employment Exchange is not enclosed to the OA.

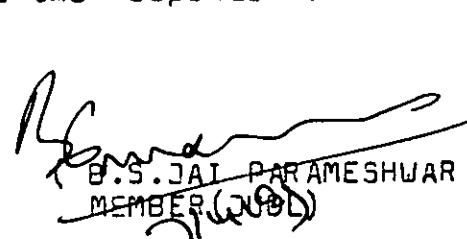
3. This OA is filed praying for a direction to the respondent to consider the case of the applicant also even if his name is not sponsored by the Employment Exchange in view of the Judgment of the Supreme Court in THE EXCISE SUPERINTENDENT, MALKAPATNAM, KRISHNA DISTRICT Vs K.B.N.VISHWESWARA RAO & OTHERS (reported in 1996(6) SCALE 676)

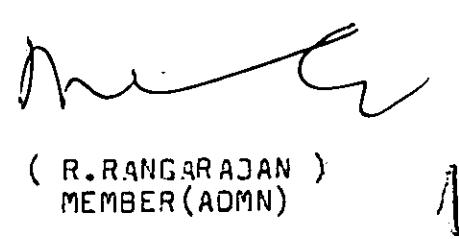
4. If the Employment Exchange has been approached for sponsoring the candidates for filling up the post of Vendor in the respondent Organisation, then the case of the applicant should also be considered along with the Employment Exchange sponsored candidates even if the name of the applicant is not sponsored by the Employment Exchange provided;

- i) He is otherwise eligible in all respects;
- ii) His application is received at least a week earlier to the ~~starting~~ of the Selection either written or vivo-voce or both.

5. The OA is ordered accordingly at the admission stage itself. No costs.

The Registry to send a copy of this OA to the Respondent.

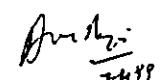
  
B.S.JAI PARAMESHWAR )  
MEMBER (JUD)

  
( R.RANGARAJAN )  
MEMBER (ADMN)

DATED: this the 7th day of April, 1999  
Dictated to steno in the Open Court

\*\*\*

DSN

  
Amulya

copy to:

1. HDHND

2. HHRP M(A)

3. HOSJP M(J)

4. D.R. (A)

5. SPARE

1ST AND 2ND COURT

13/4/99

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR:  
VICE - CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN:  
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR:  
MEMBER (J)

DATED: 7-4-99

ORDER/ JUDGEMENT

MA./RA./CP.NO.:

IN

O.A. NO. 522/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

~~NO ORDER AS TO COSTS~~

SRR

(5 copies)

One OA copy is to be displayed

